

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**ORIGINAL APPLICATION NO.170/00103/2018**

**DATED THIS THE 06<sup>th</sup> DAY OF MARCH, 2018**

**HON'BLE SHRI PRASANNA KUMAR PRADHAN, MEMBER (A)**

Smt. Rohini Sindhuri Dasari  
Aged 33 years  
W/o.Sudhir Reddy  
Deputy Commissioner  
Hassan District, Hassan  
presently residing at Residence of  
Deputy Commissioner, Hassan. ....Applicant

(By Advocate Sri Ranganatha S. Jois)

Vs.

1. The State of Karnataka  
Represented by its Principal Secretary  
Department of Personnel & Administrative Reforms  
Vidhana Soudha  
Bangalore-560 001.
2. The Union of India  
Represented by its Secretary  
Department of Personnel & Training  
New Delhi-110 001.
3. The Election Commission of India  
Nirvachana Bhavan  
Ashoka Road  
New Delhi-110 001.  
represented by its Principal Secretary. ....Respondents

(By Advocate Shri T.S.Mahantesh, Ld.Addl.Govt.Advocate for State)

**O R D E R(ORAL)**

**(PER HON'BLE SHRI PRASANNA KUMAR PRADHAN, MEMBER(A))**

When the matter was taken up today, the Learned Counsel for the respondents submitted that the State Government has since issued a

notification dtd.05.03.2018 withdrawing the transfer order of the applicant issued vide notification dtd.22.01.2018 which is under challenge in the present OA. He has also filed a memo to that effect enclosing the notification No.DPAR 31 SAS 2018 dtd.05.03.2018 which says as follows:

*'The orders of transfer & postings of officers issued vide Notification No.DPAR 31 SAS 2018, dated: 22.01.2018 is withdrawn with immediate effect, except in respect of Smt.M.V.Jayanthi, IAS(KN:1988) & Smt.V.Chaitra, IAS (UP:2007).'*

2. Ld.Counsel for the respondents contended that since the transfer order of the applicant has been withdrawn by the State Government, the OA does not survive for further consideration and the OA has become infructuous. The Learned Counsel for the applicant also agreed to the same.
3. After considering the submissions of both the Counsels, the OA stands closed as having become infructuous. No order as to costs.

**(P.K.PRADHAN)  
MEMBER (A)**

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**Annexures referred to by the applicant in OA.170/00103/2018**

Annexure-A1: Copy of the transfer order dated 12.7.2017

Annexure-A2: Copy of the appreciation received from the Chief Minister of the State

accolades including such appreciation and accolades from the public at large dated 7.11.2017

Annexure-A3: Copy of the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955

Annexure-A4: Copy of the impugned notification dated 22.1.2018

Annexure-A5: Copy of the letter dated 17.1.2018

Annexure-A6: Copy of the communication dated 23.1.2018

Annexure-A7: Copy of the communication dated 5.2.2018

Annexure-A8: Copy of the impugned notification dated 16.2.2018

Annexure-A9: Copy of the Civil List of IAS Officers of 2017 issued by the 1<sup>st</sup> respondent

Annexure-A10: Copy of the local Daily called Hasanavani News Paper dated 31.1.2018

Annexure-A11: Copy of the translated Hasanavani News Paper dated 31.1.2018

Annexure-A12: Copy of the Audio of the KPCC V.P. discussing Rohini Sindhuri's transfer goes viral

Annexure-A13: Copy of the manual of electoral rolls issued by the Election Commission of India

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